

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13017/03/2014-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th November, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the
• Constitution of India, the President is pleased to appoint Shri Anil Kumar Chawla, to
be a Judge of the Delhi High Court with effect from the date he assumes charge of his
office.

MJP
5/11/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K.13017/03/2014-US.I

Dated 05.11.2016

Copy to:-

- 1 Shri Anil Kumar Chawla, c/o The Registrar General, Delhi High Court, New Delhi.
- 2 The Secretary to Lt. Governor, NCT of Delhi, Delhi.
- 3 The Secretary to Chief Minister, NCT of Delhi, Delhi.
- 4 The Secretary to the Chief Justice, Delhi High Court, New Delhi.
- 5 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 6 The Registrar General, Delhi High Court, New Delhi.
- 7 President's Secretariat, (CA.II Section), New Delhi
- 8 PS to Principal Secretary to the Prime Minister, New Delhi.
- 9 Additional Registrar (Conf.), O/o Chief Justice of India,
5 Krishna Menon Marg, New Delhi.
- 10 PS to ML&J/PS to MoS (L&J)/PSO to Secretary (Justice)/JS(J-II)/ DS(J)/ US.II/
S.O.(Desk)
- 11 Notification copy uploaded on the website of the Department of Justice,
Government of India, New Delhi at www.doj.gov.in.

myp
5/11/2016

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tele: 2338 3037